

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 42

IA 456/2024

In

C.P. (IB)/1385(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON 10.04.2024

NAME OF THE PARTIES: ERICSSON INDIA PRIVATE LIMITED

V/s

RELIANCE INFRATEL LIMITED

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Rishabh Jaisani, Ld. Counsel for erstwhile RP present. Mr. Prakash Thakkar, Ld, Counsel for State Tax Officer present. Mr. Madhav Kanoria a/w Mr. Anirudh Gambhir, Ld. Counsel for SRA present.
2. Ld. Counsel for the Applicant seeks some to implead the SRA in the Application. Ld. Counsel for the RP submits that they have filed reply. Ld. Counsel for the Applicant seeks time to file rejoinder. Time granted.
3. Ld. Counsel for the Applicant is directed to file rejoinder within one week after duly serving the copy to the other side.
4. List this matter on 25.04.2024 for further consideration.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)